

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1031 of 2019**

**IN THE MATTER OF:**

**A. Jishnu Reddy**

**...Appellant**

**Versus**

**W. Boutique Properties LLP & Ors.**

**...Respondents**

**Present:**

**For Appellant : Mr. Pankaj Kapoor, Advocate**

**For 1<sup>st</sup> Respondent: Mr. Krishna Dev J., Advocate**

**ORDER**

**17.12.2019** It is stated that 'Ninety Nine Breweries Private Limited' is the 'Corporate Debtor' represented by the 'Interim Resolution Professional'. Mr. Ganapati Ram Appana, 'Interim Resolution Professional' has already appeared in person on 11<sup>th</sup> November, 2019. Therefore, the notice on the Respondent – 'Corporate Debtor' is treated to be served.

Learned counsel for the Respondent submits that the Appellant has not reached any settlement with 1<sup>st</sup> Respondent and Mr. Pankaj Kapoor, learned counsel for the Appellant submits that he has no instructions.

Record shows that the application under Section 9 of the 'Insolvency and Bankruptcy Code, 2016' ('I&B Code' for short) filed by the Respondent was admitted by the Adjudicating Authority (National Company Law Tribunal), Hyderabad Bench, Hyderabad by the impugned order dated 12<sup>th</sup> September, 2019.

It was submitted on behalf of the Appellant that the Appellant intended to settle the claim. However, in spite of time granted, some cheques were given. Out of which 2 cheques issued by the Appellant have bounced.

In the circumstances, we are not inclined to grant any relief. The appeal is dismissed. The interim order passed earlier stands vacated.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)

/ns/gc